

IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE

BEFORE SHRI SUNIL KUMAR YADAV, JUDICIAL MEMBER
AND SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

ITA No.1033/Bang/2016
Assessment year : 2011-12

Smt. Parimala Acharya, Prop. M/s. A K Traders, Bapuji Hospital Road, P J Extension, Davangere – 577 004. PAN: AEAPA 4004J	Vs.	The Principal Commissioner of Income Tax, Davangere.
APPELLANT		RESPONDENT

Appellant by	:	Shri Sreehari Kutsa, CA
Respondent by	:	Ms. Neera Malhotra, CIT(DR)(ITAT-2), Bengaluru

Date of hearing	:	13.07.2017
Date of Pronouncement	:	14.07.2017

ORDER

Per Sunil Kumar Yadav, Judicial Member

This appeal is preferred by the assessee against the order of Principal Commissioner of Income Tax, Davangere [hereinafter called as “the Pr.CIT”] passed u/s. 263 of the Income Tax Act, 1961 [“hereinafter called as “the Act”] setting aside the order of the Assessing Officer.

2. During the course of hearing, the Id. counsel for the assessee has moved an application with the submission that in the consequential order

passed by the AO, the assessee has got relief, therefore she does not want to press the appeal. Thus, the assessee may be allowed to withdraw the appeal. The revenue has no objection in this regard. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on this 14th day of July, 2017.

Sd/-

(INTURI RAMA RAO)
Accountant Member

Sd/-

(SUNIL KUMAR YADAV)
Judicial Member

Bangalore,
Dated, the 14th July, 2017.

/ Desai Smurthy /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.
6. Guard file

By order

Senior Private Secretary
ITAT, Bangalore.